and we sympathise with the grievances of the Government employees.

MR. CHAIRMAN: I shall look nto the matter.

SHRI N. PATRA (Orissa): I do not agree with this .

MR. CHAIRMAN: No more. These are not on the Agenda. I have given liim special permission, to speak on this.

SHRI BHUPESH GUPTA (West Bengal): Mr. Chairman, I gave a calling attention n >tice and with your permission I want to refer to it before the House. That is regarding assent of the Governor of Punjab in disregard of the mandatory requirements under article 199(4) of the Constitution to the Appropriation Bill alleged to have been passed by the State Legislative Assembly. I do uot wish to say anything except to refer you to this article 199 (4):

> "There shall be endorsed on every Money Bill when it is transmitted to the Legislative Council under article 198, and when it is presented to the Governor for assent imder article 200, the certificate of the Speaker of the Legislative Assembly signed bv him that it is a Money Bill".

I would only like to submit that here it is a mandatory provision that the Speaker must sign that Money Bill when it is presented to the Governor for his assent. The Governor has given assent to these two Money Bills without having regard to article 199(4) of the Constitution because neither of these Bills carries the signature of the Speaker as is required by a mandate of the Constitution. Therefore, my suggestion is that this matter be taken up seriously. Two things can be done. Government may advise the President to seek the opinion of the Supreme Court with regard to the legality and constitutionality of this matter. It is open to the Government under article 143, I believe, to refer a a matter of this kind foi[1] tht! opinion of the Supreme Court. This is number one.

Secondly, you can also take an opinion. Any time you can summon the Attorney General to the House and ask for his opinion as to how he interprets this particular article of the Constituti >n.

Before I sit down I would only say that this gross violation of the Constitution should not be allowed to go unchallenged, at least undiscussed in this House, specially on a question of constitutional law which I have raised. I want to impress upon the Government through you Sir, that the President should defend the Constitution and should direct the Governor of Punjab to rescind his order of assent or revoke the assent he has given, and let the matter be th' ashed out constitutionally and legally before you proceed in this matter. The whole thing is absolutely i and unconstitutional.

[THE DEPUTY CHAIRMAN in tlie Chair]

THE DELHI MUNICIPAL CORPORATION AMENDMENT) BILL,1968—*could.*

THE DEPUTY CHAIRMAN Mr. Gupta, you can speak on the Bill.

SHRI BHUPESH GUPTA: (West Bengal): Madarn Deputy Chairman, I get up to speak on the Delhi Municipal Corporation (Amendment) Bill wliich actually authorises the Delhi Corporation to increase the general tax on a graduated scale. Naturally the Bill is intended to help the finances ol the

Delhi Corporation, and I should like , therefore to go into tMs question -of its finances a little as to whether ! this kind of authorisation will solve the problem. The finances of the Delhi Corporation are highly chaotic and are in an absolutely bad state. First *of* all *wc* must bear this in mind when we discuss a Bill of this kind. Let me give some aspects of the finances of the Delhi Corporation which is sought to be helped by this Bill.

Annual tax payment to the tune of Es. one crores 10 lakhs on water-supply alone accumulates every year. This is a heavy sum for the Delhi Corporation to bear. This covers periods since the inception of the Delhi Corporation. Therefore, Delhi Corporation should ask for a moratorium on the payment of debts and the Government of India will be well advised to agree to a moratorium on the payment of debts so that the taxpayers are not harassed. If this is done, it will help the finances of the Delhi Corporation in a big way. It is not a small amount. The Government of India used to grant some Rs. 50 lakhs on an *ad hoc* basis to the Delhi Corporation. But for the last six years this grant on an *ad hoc* basis has been stopped. That should be revived; that is to say, the grant of Rs. 50 lakhs to the Delhi Corporation should be revived in view of its financial difficulties and also in view of the fact that it has to meet the expanding requirements of the civic expenditure.

In 1961-62 the Corporation passed a Resolution saying that fire insurance hi Delhi should be municipalised which will give the Delhi Corporation an additional revenue of a crore of rupees per year. The Government of India rejected this suggestion of the Delhi C JI poration for the municipalisation of fire insurance, wliich would bave yielded a considerable revenue, as has been stated by me earlier, for meeting its expenditure. That should be done. Why the Delhi Corporation should not be allowed to municipalise fire insurance, we cannot understand. In other countries this is done. Here also this should be done.

Then, the entire concept of the Five Year Plan with respect to Delhi as such, and the Delhi Corporation areas, to our mind, is entirely wrong. On one technical pretext or another, the Government has been denying grants to the Corporation. Now, I take this point because the Government's line is one of denying grants to the Corporation when everybody knows that Delhi is a developing city and that it is developing at a very fast rate.

Now, on the formation of the Corporation, in 1950, certain institutions were entrusted to the Corporation, institutions like hospitals, schools and dispensaries. The entire expenditure is borne by the Corporation and this expenditure, again, is mouting year after year. The Government should provide the necessary funds, and it should not be left to the Delhi Corporation only to find the necessary resources.

Then, another aspect of the matter ia that there is a step-motherly treatment being meted out by the Central Government to the Corporation of Delhi *vis-a-vis* the New Delhi Municipal Committee, NDMC. For instance, the NDMC gets 90 per cent, grant of all educational expenditure whereas in the case of the Delhi Corporation, these grants on education come to only 50 per cent, of their requir ments of expenditure. That, again, is unfair. I am not saying, cut down the expenditure of NDMC, but why the requirements of the Delhi Corporation should not be met by an increase in grants, I do not understand.

[Shri Bhupesh Gupta.]

The Corporation supplies water and electricity to the NDMC for distribution in its area. The NDMC, on these two items, makes an annual profit of about Rs. 1 crore because of that. It pays the Corporation less on the basis of a hypothetical working of the final rate with regard to water 6upply and on the basis of bulk supply rate in regard to electricity. The people living in the NDMC area have to pay a much higher rate for water and electricity as compared to the Corporation. Again, there is injustice in this matter.

I have already said earlier that the Delhi Corporation finances am mismanaged, there is no doubt about it. First of all, there is top-heavy administration which has got to be looked into and reorganised in a better way. Expansion schemes are being scuttled under the Delhi Corporation. But th basic feature of the entire functioning of the Corporation and its weaknesses arises from the legacies of the past Government-managed Municipal Committees or the autonomous undertakings like Water Supply, Electricity and Transport, whose services were totally inadequate. They have left a backlog of damage or failure which the present Corporation is carrying on. That is why they should be helped in this matter, not merely by giving a little sanction to increase the revenue by way of some increase in taxation. In respect of water supply, not only was there a defect in the total water ptOnped and distributed, but planning was defective. Much smaller distribution mams were laid; replacements have not taken place yet and they require money for tliat. As you see, Delhi suffers from this water problem nnd for tackling it they require money from the Centre, wliich should be given,

About electricity, the autonomous undertaking which was there before its amalgamation with the electricity system of the Corporation bungled the whole issue and put up smaller diesel plants rather than thermal plants and the distribution was also defective. This, again, requires money to be set right.

On transport, the Planning Commission has never cared to study the problem and has not even considered the various schemes given to it by the Corporation, including the possibility of an underground railway or an overhead mono-railway to ease the transport situation. This, again, is a pressing issue before the civic life of Delhi and the Corporation would not be in a position to tackle it unless it is given financial assistance.

All over the city, jhuggies are being demolished and people who have lived for IO, 20, 25 years in a particular area have heen shifted to distant areas with no amenities. They cannot reach their places of work because of the cost of public transport, and in fact in some cases no transport is available.

Madam Deputy Chairman, the Master Plan of Delhi is a totally unrealistic document because it visualises the expulsion, removal, of as much as 50 per cent of Delhi's population to out of Delhi, and these schemes have been laid down accordingly. This is absolutely unrealistic. Who can think that 50 per cent of the population of Delhi can be shifted outside Delhi? Nobody can think. Therefore, the Master Plan has become a joke in Delhi circles.

In the Corporation—again I must say since you are giving financial powers—there are no rules, no set procedures for recruitment, about service conditions or for disposal of

casas on merit, and the whole thing there in the Corporation functions on individual discretion or on political consideration or in some case, even on the whims of the party which is in control of our civic affairs in the Corporation. Earlier, it was tlie Congress now it is the Jan Sangh. In many matters the Jan Sangh is also following the same line. For example, on the night before the Id celebration, the Jan Sangh administration in the Corporation suddenly gave notice to IOO Muslim families threatening them with demolition of their huts. These huts are the Custodian's property in the city and yet these Muslim families were threatened with demolition within 48 hours. Now, we do not know what was the purpose behind it except that there might be some motive for creating som? tention or some such thing.

I think I have given some ideas as far as the Delhi Corporation is concerned. It is a Corporation in our Capital City of India. It has to be paid better attention to. It is functioning almost under the umbrella of the Parliament of India. We sanction money in many respects. We are responsible for what goes on in Delhi. In any case, since it is the seat of India's Capital, we owe a special responsibility to ourselves and to the country as a whole—not only to the citizens of India—that we make things better. This is not at all the position and I think that now the time has come for applying our mind to the reorganisation of the entire civic administration in this Capital of India on a democratic, popular basis so that it does not become necessary again and again to put more burdens on the common tax-payer or the citizens, especially the poorer sections among them.

Madam Deputy Chairman, I think that laws should be passed here in

Parliament to enable the Delhi local authorities whether the Metropolitan Council or the Corporation, to find resources by a new system or taxation. We find palatial buildings which are coming up in Delhi. They should be adequately and highly taxed. We nnd that some people are adding constructions in order to let out houses at very heavy rents. A small house n some of the posh localities, I am told, fetches Rs. 5,000 to Rs. 7,000 per month. If that is so, then I think that we have to take into account this factor and see how we can tap the resources from those quarters.

Madam, speculation in land should be put an end to and I think the Government of Tndia should enter into the picture in a more effective manner in co-operation with the local authorities so that the speculation in land stops. We can made some capital gains. For example, if the lands are sold, there will be some capital gains in some cases. These monies can be diverted to the local authorities for making up their expenditure.

Finally, before I sit down—I do not wish to take much time of the House—Delhi problems cannot be finally, satisfactorily and democratically solved unless Delhi is given a State Assembly with full powers as they have in other smaller States. This demand has been made again and again. Presently it has dual authority, the Metropolitan Council and the Corporation. Then there are autonomous bodies. I think we are getting too math involved in this arrangement. I think it should be possible for a city like Delhi to have its own Assembly and a responsible Government and let them settle their affairs. Let them settle there finances. Let them think out as we

[Shri Bhuprsh Gupta.] do. Let them find their resources subject to the assistance that the Government may give. Assistance will always be required from the Centre even if we have a Legislative Assembly and a responsible Government in Delhi.

Again, I reiterate the demand that Delhi should be treated as a special case in the context of our Indian set-up today. And it should be given not only adequate financial arrangements in every possible way but the existing organisation should be reorganised in a better maimer. We should really accept the suggestion, the Delhi people's demand for its own Legislative Assembly and a government responsible to the Legislature. That kind of thing should be done.

Somehow or other, Madam Deputy Chairman, life in Delhi ls not integrated. It is a cosmop litan town. Its civic life is not developing as it should. It is not being integrated in the way it should. It should be integrated from a cultural angle. It is not so from any angle we look at it, culturally or politically, as if there are islands of humanity living in Delhi, without knowing each other, without trying to understand each other. That position must be put an end to. Let Delhi be the confluence of Indian culture. People from the various States come here for jobs.. For this and similar other reasons we should make such a set-up here that they develop in their diversity a basic fabric of unity. That is very, very essential.

THE DEPUTY CHAIRMAN : That will do.

SHRI BHUPESH GUPTA : Under the existing condition, Madarn Deputy Chairman, we cannot do so. We seem to have settled down to the position that Delhi should be a kind of cosmopolitan city where every section or segment of India has its own way without sharing its ideas with others, without having mutual contacts between themselves and like that. I think the set-up has got to be reorganised in Delhi. But I doubt that very much. I have no faith in the present Government hi Delhi that they will do so. I am looking forward to the day when there will be a democratic Government here in place of the present Government. I am sure when such a Government comes into existence at the Centre it will pay greater, deep and untiring attention to the problems of the citizens of Delhi, not only for their sake but in the interests of the entire country.

SHRIMATI SHAKUNTALA PARANJPYE (Nominated) : Madam, I rise to discuss the move or criti' ise the move of the Delhi Corporation to tax the amateur theatre groups by way of entertainment. Many papers brought out different articles on the subject and I would just point out how this particular measure is going to hit the amateur theatre groups.

The Corporation claims that it loses nearly Rs. 24 lakhs because of this exemption to amateur theatre groups. But, Mr dam, I would like to point out in what predicament these amateur theatre groups are going to be. If they do not pay the entertainment tax ihe Administration will not let them perform. That will be the situation if this tax comes into operation. And if they do pay the tax, then also they are unable to hold the show. For, according to the Land Lease Act which binds down halls like A.I.F.A.C.S., Saprn House and others, they can rent out the theatre only to amateurs. As soon as the groups pay entertainment tax, they automatically come imder the category of professionals and cannot hold any show in these halls. That is

why, Madam, this is really a predicament in which they find themselves.

The position of seme theatre halls like the Triveni Kala Sangham is particularly odd. Triveni has its own performing units of dance and drama but they cannot perform in their own hall for th.: Trlvdii, too s bound by the Land Lease Act. What is the sense of bringing in this entertainment tax?

I want to point out, Madam, these amateur theatre groups are far from making any profit, whatever they get by way of selling tickets, they are unable to pay the whole cost that they incur. In fact, as everybody knows, these poor groups have to print programme pamphlets, go to several business houses and ask for their advertisements and that is the way they try to meet their expenses. In my young days I have taken very active part in theatre activities. I have written plays. I have produced plays and acted in plays and I know how difficult it ia for amateur theatre groups to make both ends meet. On top of it, if this entertainment tax is pushed down their throats they are going to face very serious conditions. There are various groups already existing in Delhi. They are thinking of closing down. What I want to point out to you and to the House is that when such measures are imposed on the public, the only alternative will be not to hold these shows by selling tickets and just to send oul invitations saying that so and so— insert the name afterwards on the blanl line—is invited, and at the gate yoi collect the donation.

Madam, I have met the differen theatre groups. They are not goinj to go in for it. But that is what wil induce some groups to do. I thin] this measure, this proposal of levyinj entertainment tax on amateur groups is very, very unhealthy. I hope the Minister will see to it that they withdraw this proposal. Thank you.

श्री निरंजन वर्मा (मध्य प्रदेश) : आदरणीया, सदन के सामने अभी दिल्ली कारपोरेशन के लिये एक टैक्स में बढ़ोत्तरी करने का बिल आया है। दिल्ली कारपोरेशन की इस समय एक विचित्र स्थिति है। दिल्ली कारपोरेशन से पिछले वर्ष जो कांग्रेसी सज्जन अलग कर दिये गये और जो हार करके चले गये उनके स्थान पर जनसंघ के सदस्य आये हैं तो वह उस पर खीज रख रहे हैं, दूसरे हमारे कम्यूनिस्ट भाई जो हैं वह भी जनसंघ के कारपोरेशन पर अपनी खीज रख रहे हैं और तीसरे केन्द्र की जो सत्ता जो कि कांग्रेस के हाथ में है, इन तीनों के बीच में कारपोरेशन का मामला अटका हुआ है। जो अमेन्डमेंट आया है वह बहुत बड़े महत्व का भी नहीं है और बहुत अधिक द्रव्य का भी नहीं है, साधारणतः यह है कि 20 की जगह 30 कर दिया जाये और उस पर इस प्रकार से कर उगाहा जाय।

मैं एक बात शासन से निवेदन करूंगा कि शासन की आज भी यह मनोवृति है कि जहां पर कहीं कोई कांग्रेसी लोग हों उनको तो फलने फूलने दें और कांग्रेस के इतर, कांग्रेस के अतिरिक्त, विरोधियों के हाथ में जब कभी शासन आए तो उन में वह किसी न किसी प्रकार से अड़ंगेबाजी लगाकर उनको नष्ट करने का बीड़ा उठाती है। उदाहरण सुन लीजिये, दिल्ली कारपोरेशन पर जब कांग्रेसी विराजमान थे तो प्रति वर्ष उन के लिये दो तीन प्रकार से ग्रांटें मिलती थीं। एक तो प्लान के ग्रांट के नाम पर प्रति वर्ष वह दो करोड़ रु० लिया करते थे और एक दूसरे ग्रांट के नाम पर 50 लाख रुपये लिया करते थे। अब चूंकि कांग्रेस के हाथ में कारपोरेशन की सत्ता नहीं है इसलिए कांग्रेस सरकार ने पहली सज़ा यह दी है कि यहां कारपोरेशन से जब

[श्री निरंजन वर्मा]

कांग्रेसी बंधु भागे तो 7 करोड़ रु० का कर्जा हमारे ऊपर छोड़ कर भागे, फिर इसके पश्चात दूसरी सजा यह दी कि हमें जो ग्रांट मिलने वाली थी वह ग्रान्ट देना उन्होंने बन्द कर दिया और तीसरे प्रकार की जो ग्रान्ट थी उसको घटा कर 17 लाख रु० कर दिया और आलोचना यह करने लगे कि दिल्ली का प्रशासन जो अब जनसंघ के हाथों में है उसमें किसी प्रकार का कार्य नहीं हो रहा है, वह कोई उन्नति नहीं कर रहा है, उसकी इसलिये आलोचना करने लगे थे। इतना ही नहीं दिल्ली प्रशासन के लिये किस प्रकार का आर्थिक सहयोजन हो, उसके लिये कुछ अर्थ का उपाय सुझाते, उसके स्थान पर अब हमारे मित्रों ने सत्याग्रह का बीड़ा उठाया। जितने जितने काम भी आदरणीया, दिल्ली प्रशासन ने किये उनको दबाने के लिये कांग्रेस के अनाथ मित्रों ने, जिनको अबकी बार कुर्सियां नहीं मिल पाई हैं और जो इधर से उधर घूमते फिरते हैं, कहीं सत्याग्रह की योजना, कहीं झुग्गी झोंपड़ी हटाओ योजना, उन लोगों को फुसलाने के लिये इधर उधर की बातें बराबर करते चले आ रहे हैं। आप ख्याल कीजिए, दिल्ली का प्रशासन उन समस्याओं से ही निपट नहीं पाता है जो कि उसके सिर पर लाद दी गई हैं। दिल्ली एक ऐसा नगर है जहां पर अनुमानतः प्रति दिन 2 लाख आदमी बाहर से आते जाते हैं। दिल्ली एक ऐसा शहर है जिसको इस देश की राजधानी होने का गौरव प्राप्त है, जहां संसार भर के राजदूत रहते हैं और भारत के बहुत से देशों के सम्मानीय व्यक्ति आते हैं। ऐसी राजधानी में यदि दिल्ली प्रशासन कोई अच्छी प्रकार की योजना न दे और गंदी मैली कुचैली दिल्ली रहे तो वह भी वांछनीय नहीं होगा, इसलिये जन संघ यह चाहता था, वहां का प्रशासन यह चाहता था कि हमारे लिये शासन जो कुछ भी ग्रांट दे रहा है उसमें किसी प्रकार की कटौती न हो और हमारे लिये, जो कुछ भी ग्रान्ट मिलती आई थी कांग्रेस के समय में, उससे भी अधिक ग्रान्ट मिले। ये सब बातें स्वप्न हो गई उन सब ग्रांटों को कांग्रेस ने बन्द कर दिया और स्थिति यह है कि एक तरफ तो हमारे खिलाफ विरोध करने वाले व्यक्ति हैं, दूसरे जब जब हम उन्नति के लिये कदम उठाते हैं तो केन्द्रीय प्रशासन गला दबोचने के लिये तैयार बैठा है। इन दोनों के मध्य में दिल्ली प्रशासन जिस प्रकार से काम कर रहा है वह अभिनंदनीय है।

अभी चर्चा प्रारम्भ होने पर एक कम्यूनिस्ट सदस्य यहां पर बोल रहे थे। हमारे मित्र भूपेश गुप्त जी का भाषण चाहे वह दस मिनट का हो चाहे दस घंटे का हो, तीन बातें अगर वह नहीं कहेंगे तो उनको भोजन पचता नहीं है। एक तो वह जो भी बात करेंगे तो सी० आई० ए० को ढूंढ़ कर कहीं से ले आयेंगे। दूसरी बात अगर कहीं पर भूपेश जी करेंगे तो जनसंघ की बात करेंगे और तीसरी बात अगर वे कभी करेंगे तो वह करेंगे कि कम्यूनिस्ट बहुत अच्छा है, कांग्रेस और जनसंघ यह सब मिल कर के षडयंत्र कर रहे हैं। माननीया, उनको एक मस्तिष्क का रोग हो गया है। उन्होंने एक बात अभी यहां पर कही कि देखिये, जनसंघ के प्रशासन ने पहले दिन में यह काम किया जैसा कि हम समझते थे, कि 100 मुसलमान बंधुओं को अलग कर दिया गया बिना नोटिस दिये। आज वे सदन में इस समय नहीं हैं लेकिन हम उनसे निवेदन करेंगे कि आपको मुसलिम भाईयों की वकालत करने का ठेका किसने दे रखा है? मुसलिम भाई यहां पर बहुत सतर्क हैं और यहां के बड़े अच्छे मुसलमान परिवारों में से नेता लोग जन संघ के सदस्य हैं, किदवई साहब, मास्टर नूरुद्दीन साहब, ये तमाम जन संघ के सक्रिय सदस्य हैं और हमको समय समय पर बड़ी सहायता देते

हैं । इसलिये श्री भूपेश गुप्त का यह कहना कि मुसलमानों को इस तरह से हमने तंग किया, कोई माने नहीं रखता, सिवाय इसके कि वह अपने दिल का और मस्तिष्क का गुबार निकाल लिया करते हैं . . .

श्री ब्रजकिशोर प्रसाद सिंह (बिहार) : विकार ।

श्री निरंजन वर्मा : विकार निकाल लिया करते हैं । श्रीमन्, मुझे इस संबंध में एक घटना याद आ गई कम्यूनिस्टों के बारे में । अपने देश में जिस समय अंग्रेजों का राज्य धीरे धीरे जब आ रहा था तो हिन्दुस्तान की कितनी बड़ी बड़ी रियासतें थीं वह अंग्रेजों से लड़ती थीं और लड़कर हार रही थीं—मैसूर भी हारा, निजाम भी हारा, ग्वालियर भी हारा, और राजपूताने की रियासतें भी हारीं, अट्ठारहवीं शताब्दी के उत्तरार्ध में इंदौर के होलकर के साथ अंग्रेजों की लड़ाई हुई भरतपुर के मैदान में । होलकर ने अंग्रेजों को ऐसी मार दी कि अंग्रेज कैप्टन और अंग्रेजों के घोड़े भाग खड़े हुये । तब से कहावत के रूप में अंग्रेज लोग बार बार कहते हैं, अगर कहीं अंग्रेजों के घोड़े पानी पीने के लिये तालाबों में या नदियों में भेज दिये जायें और वे पानी न पीयें, तो कहा जाता है कि उनको इंदौर के होलकर के घोड़े नजर आ रहे हैं । अंग्रेज लोग उस कहावत को आज भी याद करते हैं । वही बात भूपेश गुप्त के लिये हम कहते हैं कि उन की पार्टी को जगह व जगह कांग्रेस से मार तो नहीं मिली लेकिन उनको जन संघ वालों से ऐसी मार मिली है कि जनसंघ उनको हमेशा याद आता रहता है, चाहे उसकी कोई आवश्यकता हो चाहे उसके उल्लेखन की आवश्यकता न हो, लेकिन जब तक वह जन संघ को एक दो गालियां न दें तब तक उनकी आत्मा को संतोष नहीं होता । हम उन मित्रों से कहते हैं : दिल्ली का प्रशासन संभालें अभी हमें एक वर्ष भी पूरी तरह नहीं हो पा रहा है, उन्होंने बंगाल का प्रशासन अपने हाथ में लिया तो वहां पर कौन सा दिन खाली गया जिस न उन्होंने घेराव नहीं कराया, जहां की जनता के लिये उन्होंने गड़बड़ियां नहीं कराई, जहां पर कर्फ्यू और धारा 144 नहीं लगाई और जनता को बारम्बार किसी न किसी प्रकार घेर कर रखा गया और हर स्थान पर, हावड़ा से लेकर असम के किनारे तक, हर जगह उन्होंने नक्सलबाड़ी का दृश्य उपस्थित करने में किसी प्रकार की कमी नहीं की । तो इस प्रकार दूसरों के छोटे से छोटे दोष को बड़े से बड़ा बता कर कहने की जो उनकी मनोवृति है वह अपने स्थान पर सही नहीं है ।

अब हम समझते हैं चूंकि श्री भूपेश गुप्त आ गए हैं हम अपनी बात दोहराने की आवश्यकता नहीं समझते हैं । लेकिन इतना वह जरूर सुन लें कि अंग्रेजों के घोड़ों को जिस तरह से होलकर याद आता है उसी प्रकार जन संघ की जो विजय है वह हमारे भूपेश भाई को हमेशा याद आती रहेगी । अभी तो मैदान में सामने है आगे चल कर उनको और याद आता रहेगा क्योंकि वह धीरे धीरे कम होते जायेंगे और हम आगे बढ़ते जायेंगे और उनको कभी आगे मुसलमान भाइयों की वकालत करने की आवश्यकता नहीं पड़ेगी, इसलिये नहीं पड़ेगी कि उन्होंने आंख खोल कर देख लिया कि क्रीमिया में जहां 95 फी सदी मुसलमान रहते थे आज वहां 5 फी सदी मुसलमान भी नहीं हैं, सिन्क्यांग में आपने क्या करके रखा है, वहां पर भी देख लीजिये । दिल्ली के प्रशासन में आप आदर और प्रेम के साथ कितनी ही बातें कहें लेकिन मुसलमान अब आप के साथ आने वाले नहीं ह, वह समझते हैं कि सच्चाई कहां है और क्या है और यही कारण है आदरणीया कि पिछले आम चुनाव के समय में दिल्ली में मुसलमान भाइयों ने हमको पूरी ताकत के साथ सहयोग दिया

[श्री निरंजन वर्मा]

और यह उनके स्नेह का कारण है कि हम दिल्ली के प्रशासन में बैठे हुए हैं । हमारे बहुत से अधिकारी भी मुसलिम भाई हैं इसलिये भूपेश भाई का यह जो पूरा तर्क है वह अपने स्थान पर सही नहीं है ।

आदरणीया, दिल्ली प्रशासन ने केन्द्र के लिये कई बार लिखा था कि 1961 में जो एक रेड्डी कमेटी बनाई गई थी उस रेड्डी कमेटी की रिपोर्ट को प्रकाशित करके हमारे लिये अधिक से अधिक धन दिया जाय । लेकिन दिल्ली प्रशासन अभी तक उस रिपोर्ट पर किसी प्रकार का उत्तर प्राप्त नहीं कर पा रहा है । इतना ही नहीं जैसे जैसे हमने अनुदान के लिये सिफारिशें कीं, यद्यपि यहां के प्रशासन के अधिकारियों ने उन सिफारिशों को सही माना, और केन्द्र को लिखने के लिये कोई प्रस्ताव रखा तो कांग्रेस के मित्रों ने वहां पर सरकारी अधिकारियों को दबा दिया और उसका परिणाम यह हुआ कि अधिकारियों से उलटी रिपोर्ट लिखवाई गई और केन्द्र से डिलेइंग टैक्टिक्स, अधिक से अधिक देरी हो, इसके लिये उन सिफारिशों को वापस भेज दिया । तो उनका मस्तिष्क ऐसा काम करता है । वह समझते हैं कि अधिक देर करने से दिल्ली प्रशासन में जन संघ के हाथ से बागडोर निकल जायेगी और फिर कांग्रेस किसी न किसी प्रकार चोर दरवाजे से घुस कर वहां पहुंच जायेगी और तब तक जो कुछ भी प्रस्ताव के द्वारा उनको ग्रान्ट मिलेगी वह उनके लाभ के लिये मिलेगी । वह दूसरों को उससे किसी प्रकार का लाभ उठाने देना नहीं चाहते । आप यह चाहते हैं कि दिल्ली की सड़कें बहुत अच्छी हो जायें, दिल्ली में खेलने के लिए मैदान की व्यवस्था अच्छी हो जाय, आप यह चाहते हैं कि दिल्ली के मैदानों में फल, फूल, वाटिकाएं और उद्यान अच्छी तरह से लगाये जायें और यह चाहते हैं कि दिल्ली एक प्रथम श्रेणी का नगर बन जाये । लेकिन इसके साथ ही आप दिल्ली प्रशासन की गर्दन दबाना चाहते हैं और चाहते हैं कि केन्द्र की ओर से उसको किसी तरह का अनुदान न दिया जाये, न सहायता दी जाये, न वित्तीय धन दिया जाये और आप यह चाहते हैं कि दिल्ली प्रशासन इस तरह की कोई सिफारिश केन्द्र से न करे ।

आदरणीया, इसका परिणाम एक ही हो सकता है और वह यह है कि दिल्ली की व्यवस्था जितनी सुन्दरतम रूप में हम करना चाहते हैं उतना नहीं कर पायेंगे । जो कुछ हमने मांगा है, उस मांगने में अभी एक लाइन का सेन्टेन्स के रूप में जो संशोधन इस सदन के सामने बिल के रूप में आया है, उस बिल का समर्थन जितने भी प्रबुद्धजन हैं, वह करेंगे । मैं तो शासन से यह आग्रह करता हूं, केन्द्र से यह प्रार्थना करता हूं कि दिल्ली प्रशासन के साथ जो सौतेली मां की तरह का व्यवहार किया जा रहा है, वह नहीं किया जाना चाहिये । केन्द्र को दिल्ली प्रशासन को हर तरह का सहयोग दिया जाना चाहिये और अधिक से अधिक धन दिया जाना चाहिये ताकि विकास की जितनी योजनायें दिल्ली प्रशासन की है वे आगे बढ़ सकें और चल सकें ।

आदरणीया, अपने यहां दिल्ली के दो अंग हैं । एक तो पुरानी दिल्ली है और दूसरी नई दिल्ली है । पुरानी दिल्ली की स्थिति बहुत ही दयनीय है । वहां पर मोहल्लों के नाम जो हैं वे "कूचा" लेकर पुकारे जाते हैं । इन कूचों में अगर कोई बाहर का आदमी भ्रमण करने के लिए चला जाये, तो उनको देख कर उसको दुःख होगा । वहां पर सड़कें चौड़ी करने का कोई प्रश्न ही नहीं है । वहां पर गन्दगी भी बहुत अधिक है । वहां पर सड़क और हवा की व्यवस्था बिल्कुल अच्छी नहीं है । वहां पर जो पुरातत्व के अच्छे से अच्छे स्थान हैं, उनके लिये दिल्ली प्रशासन अभी तक कुछ नहीं कर पाया । इस

शहर में बड़े बड़े कवि हुए हैं। पिछले समय में मिर्जा गालिब दिल्ली के एक बहुत बड़े कवि रह चुके हैं। जहां पर वे रहते थे उनके आसपास एक अच्छा उद्यान बनाने की योजना थी ताकि वहां पर सब लोग उर्दू कवि के विषय में ज्ञान प्राप्त कर सकें और गालिब के नाम पर वहां एक अच्छा स्थान बन सके ताकि लोग वहां पर जाकर उनकी शान को याद रख सकें। उस स्थान से लेकर दिल्ली के उस स्थान तक जिसे अब कुतब मिनार कहा जाता है एक अच्छा रास्ता बनाने की योजना है क्योंकि मजार से लेकर कुतुब मिनार तक कोई अच्छा रास्ता नहीं है। दिल्ली प्रशासन की ओर से इस बारे में केन्द्र से कहा गया मगर उसने इसके लिए कोई सहायता नहीं दी। केन्द्र का दिमाग तो दिल्ली की तरफ न जाकर चाहे आगरे की तरफ चला जायेगा, दूसरे स्थानों पर चला जायेगा, जहां उसका कुछ न कुछ स्वार्थ हो, लेकिन दिल्ली की तरफ उसका ध्यान नहीं जायेगा। दिल्ली की बढ़ोतरी में निश्चित रूप से राजधानी की बढ़ोतरी है। अगर राजधानी का विकास सुन्दरतम ढंग से होगा तो इससे देश का नाम ही ऊंचा होगा। माननीय सदस्यों को मालूम होगा कि संसार के जो बड़े बड़े शहर हैं, जैसे बर्लिन है और संसार का सबसे आबादी वाला शहर टोकियो है, ये बहुत ही सुन्दर शहर हैं। टोकियो की जनसंख्या इतनी होते हुए भी वहां पर सफाई बहुत ही उत्कृष्टतम है, वहां पर फलेट्स की व्यवस्था बहुत अच्छी है। इसी प्रकार के भवन दिल्ली में हों, इस प्रकार की सफाई और स्वच्छता दिल्ली में हो, उसके लिए दिल्ली प्रशासन इस समय हर तरह की कोशिश कर रही है। लेकिन मुझे दुःख के साथ कहना पड़ता है कि केन्द्रीय सरकार की ओर से भिन्न भिन्न प्रकार के अड़ंगे डाले जाते हैं। इसलिए मैं निवेदन करना चाहता हूं कि सरकार को दिल्ली प्रशासन की हर प्रकार से धन से सहायता करनी चाहिये।

दिल्ली प्रशासन यह भी चाहता है दिल्ली में जो अनधिकृत बस्तियां हैं जिन पर बड़े बड़े कांग्रेस वालों ने कब्जा कर रखा है। यहां पर नाम लेना शिष्टता नहीं होगा लेकिन मैं ऐसे कई उदाहरण दे सकता हूं। कांग्रेस के जो बड़े बड़े व्यक्ति यहां पर आकर स्पीच देते हैं, भाषण देते हैं उन्होंने, ही बड़े बड़े मकानों और वार्डस् पर कब्जा कर रखा है। अब ये लोग चाहते है कि दिल्ली कारपोरेशन से जनसंघ का कब्जा हट जाय, इस कारण वे तरह तरह के आन्दोलन और प्रचार का कार्य कर रहे हैं। इस तरह से दिल्ली प्रशासन जितना आगे बढ़ना चाहता है उतना उसको आगे बढ़ने का अवसर नहीं दिया जाता है। तब हम समझते हैं कि एक लकीर के रूप में एक लाइन के रूप में जो संशोधन आया है, वह बहुत अच्छा है। लेकिन इस समय जो केन्द्र में बैठे हैं उनसे मैं निवेदन करूंगा कि दिल्ली प्रशासन की ओर से जितने भी प्रस्ताव आयें, दिल्ली प्रशासन की क्षमता बढ़ाने के लिए जितनी सिफारिशें आयें, उनको कृपा पूर्वक देखें और उसमें हाथ बंटा कर दिल्ली के विकास करने में अपना योगदान भी प्रदान करें।

इन शब्दों के साथ जो बिल प्रस्तुत किया गया है, मैं उसका समर्थन करता हूं।

श्री सी० एल० वर्मा (हिमाचल प्रदेश): माननीय उपसभापति महोदया, दिल्ली प्रशासन के संबंध में जो बिल आया है और जो उसमें संशोधन है, उसके संबंध में मैं यह महसूस करता हूं कि यह जो संशोधन है, वह बहुत ही खतरनाक है। क्योंकि दिल्ली का जो रूरल एरियाज कारपोरेशन के अन्तर्गत आता है, उन पर इस बिल का ज्यादा असर होने वाला है। आज रूरल एरियाज की जमीनों की कीमत बढ़ गई है क्योंकि वहां पर बहुत सी कालोनीज बन गई हैं जिनकी वजह से उनका रेटेबल

[श्री सी० एल० वर्मा]

बढ़ गया है । लेकिन इन जमीनों में जो पैदावार होती थी, उसमें कोई अन्तर नहीं आया है । पहले जो टैक्स का भार था वह 10 परसेंट तक ही था, लेकिन इस संशोधन के पास होने के बाद टैक्स का भार 30 परसेंट तक हो जायेगा । जैसा कि अभी अभी वर्मा जी ने कहा कि कांग्रेस वाले चाहते हैं कि यहां से जनसंघ का राज्य चला जाय, तो मैं कहना चाहता हूं कि अर्बन एरियावालों की मदद से जनसंघ की सरकार यहां पर आई है और वह अब रूरल एरियावालों के साथ अच्छा सलूक नहीं करना चाहती है मुझे इस बात की शिकायत है । इस बिल के द्वारा जो भी रेटेबल बढ़ाये गये हैं वे देहात वालों के ऊपर ही ज्यादा लागू होने वाले हैं। देहातवालों के पास जो छोटी मोटी जमीन बाकी रह गई क्योंकि बहुत सी जमीन तो सरकार ने एक्वायर कर ली है कुछ जमीन पर कालोनीज बन गई हैं । इस तरह से जो जमीन उन लोगों के पास बच गई है, इस टैक्स के भार से उन्हें बेचनी पड़ेगी और इन जमीनों पर भी कालोनीज बन जायेंगी । इसका परिणाम यह होगा कि रूरल एरिया में भी झुग्गी झोपड़ियां ही रह जायेंगी और लोग जमुना पार चले जायेंगे ।

इसलिए मैं मंत्री जी से कहना चाहता हूं कि इस बिल के द्वारा आप रूरल एरियाज की लेन्ड और प्रापर्टी पर टैक्स लगाने जा रहे हैं लेकिन उनको सफाई, पानी बिजली और फायर सर्विस की कोई व्यवस्था नहीं दे रखी है जब उन पर आप टैक्स लगा रहे हैं तो जिस तरह से और लोगों को सुविधा दी जाती है उसी तरह की सुविधा रूरल एरियाज के लोगों को भी दी जानी चाहिए।

हमारी बहिन ने कहा कि सिनेमा पर भी टैक्स लगा दिया गया है । मुझे इस तरह के टैक्स लगान में कोई एतराज नहीं है क्योंकि यहां के जो सिनेमा है वे हफ्ते पहले बुक हो जाते हैं और जिन लोगों के पास पैसा होता है वे ही ज्यादा टैक्स देकर सिनेमा देखने जायेंगे । तो मुझे इस तरह के टैक्स पर कोई एतराज नहीं है । लेकिन जहां तक रूरल एरियाज में प्रापर्टी और बिल्डिंग पर टैक्स लगाने का सवाल है, उसके लिए मैं एतराज करता हूं और मैं समझता हूं कि यह देहात वालों के लिए एक खतरनाक चीज होगी । इसलिए मैं चाहता हूं कि माननीय मंत्री जी देहातवालोंका बचाव करें ताकि उन्हें कष्ट न उठाना पड़े।

SHEI NIREN GHOSH (West Bengal): I would associate myself with the view that amateur theatres should not be touched. It is an extremely-bad principle because they have made many rich contributions to culture all over the country. Then I do not understand why there should be two authorities in Delhi—The Delhi Corporation and the N.D.M.C. There should be one body in the capital of India. It is an anomaly that is still existing. Then I would say that there has been a building boom in Delhi during the last 3 years. I do not know how many thousands of crores of rupees have gone into the construction of magnificent buildings. There are also substantial sections of wealthy people living here. I would like to know what the Jan Sangh administration or the Congress administrati >n have done to touch the upper strata of the society, *oi those* who can really pay and whether they have made any such suggestion at all. It seems both the Jan Sangh and the Congress do not want to touch them. They want to put more taxes on the poorer sections. The Jan Sangh administration has completely failed in this matter. Then I would say that it is a partisan administration. During the teachers' strike, they acted as a black leg. They appointed their own

men in the places of the teachers who were sacked and I do not think any civil administration would have behaved in the way the Jan Sangh administration did during this period. What have they to say regarding the Jhuggi-Jhonpri scheme ? Have they made any proposals or contributions regarding that? Because they are the last strata of society the Jan Sangh is miles away from them. Mr. Malhotra says that it is the business of the Central Government, as if they have nothing to do with that and the waters of the Ganges are purified. My friend was saying that Muslims have joined them. If some have done so, they have done out of fear that they wil] not be secure unless they joined the Jan Sangh. As the erstwhile Muslim Leaguers came under the fold of the Congress, it seems that some may de so out of fear but everybody knows thai the Jan Sangh is fully reactionary communal organisation and it functions hi that way.

Because it is the capital city and the main content of the people are the Government employees, I feel that there can be no life hi the capital of Delhi unless the Government employees are given full liberty to participate in politics without fear from the Government. That rule should be waived; otherwise, if they dabble in polities on behalf of the Congress, nothing is done; if they dabble on behalf of the Jan Sangh they are not touched but in regard to the other parties, if they show some sympathy directly or indirectly, the heavy hand of the Government comes down on them. It seems the Congress' Government has found some modus vivendi on this matter with the Jan Sangh. It is extremely regrettable that this is taking place.

Lastly I would say that Delhi was a State before and it should be a state now and the Government should yet revise its opinion and make it a fully democratic administration. The Union Territory should be converted into a State of the Union with full democratic liberties and an Assembly. The life n Delhi is soulless and bureaucratised. It is a soulless city detached from the millions of India. That is what one feels when one lies in Delhi. The whole atmosphere should be changed and the democratic assembly should be restored.

THEDEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) Madam, tli is Bill is a very simple one. The purpose of the Bill is to give more powers to the Corporation to levy general tax on a progressive scale in the urban areas. Shri Varma said that this will affect the rural areas. It is not the purpose of the Bill to raise the tax in the rural areas. In the rural areas the tax is between 3 and 4§ per cent, on the rateable value of the buildings and land but here it is now levied at 11 per cent, and the Bill seeks to put a ceiling limit of 30 per cent. The commercial buildings are growing and the Corporation wants to levy tax on them at 26 per cent. That is why we have come forward with this Bill. Some Member said that there was discrimination and the Delhi Corporation is not getting their dues. Though the administration is changed, the Central Government has not in any way been partial to the present Corporation. The Go vemment have been helping the Corporation till now. Recently the pattern of help shows that they have given more to the Corporation in recent years. For instance in 1965-66 the total grant-in-aid was Rs. 359 lakhs, in 1966-67 it was Rs. 418 lakhs and in 1967-68 it was Rs. 427-50 lakhs. So it has been going up though the administration has changed. *In* 1960 a Special Officer was appointed to go into the

[Shri K. S. Eamaswam)'.]

question of the finances of the Corporation. He recommended a certain pattern of assistance to the Corporator by the Central Government and made certain suggestions to the Corporation also. The Central Government h;>£ been aiding the Corporation as per his advice but the Corporation did not implement certain suggestions, namely, imposing a professional tax and an education cess. If they had done that, the finances of the Corporation would have improved. No doubt Es. 50 lakhs was granted as an ad hoc grant to the Corporation for three years but after the Special Officer had given the report, that was stopped. It was thought that his proposals would be implemented which would have yielded a surplus amount to the Corporation. Even for the Plan the grant had been increasing as follows :

So there is no question of not coming to the aid of the Corporation for any season so far. This y< ar, for 1966-67, the Ministry of Finance has given Es. 77 lakhs for the Plans of

			Rs. (lakhs)
1961-62	..	..	60
1962-63	..	..	100
1963-64	..	..	150
1964-65	..	..	160
1965-66	..	..	165
1966-67	..	..	135
1967-68	..	..	144

the Corporation. Shri Bhupesh Gupta said that there is partiality in treatment between the N.D.M.C, nnd the D.M.C. regarding water and electricity rates.

1 P. M.

With regard to electricity supply lates, water supply ratpp, etc. now a committee called Morarka Committee is going into this question, and this Committee will submit its report by about June this year, and when that report comes all these things will be taken into consideration and settled between the two bodies. He said that fire insurance should be taken over by the municipality. It is not possible because it comes neither under the compulsory nor the optional subjects of the Corporation. He also made some suggestions about the power plant, underground railway and all that. Of course it is our mdeavour, and the Eailway Minister has also said that in such big cities as Calcutta and Bombay underground railway is the only solution to this problem.

The House is well aware that Dr. Eeddihad been appointed the Governor of Uttar Pradesh and he could not finish the work and so Mr. Morarka had been appointed to continue the work. The report will come by about June this y>ar, as I said, and these things will be considered.

श्री निरंजन वर्मा : एक इनफारमेशन चाहता हूं । जो मोरारका कमेटी बनी उसके पहले जो रेड्डी कमीशन था उसने ग्रान्ट के लिए केन्द्र को लिखा । तो उस रेड्डी कमीशन को क्यों समाप्त कर दिया और उसके बाद मोरारका कमेटी बनाने की आवश्यकता क्यों पड़ी ?

SHBI K. S. EAMASWAMY : It is the same committee but it is now named Morarka Committee instead of Eeddi Committee since Dr. Eeddi, as I said, had been appointed Governor of Uttar Pradesh. I just mentioned it as the Morarka Committee so that it might help the Members to know about it. We need not bother about names anyway that Committee is going into the finances of the Corporation.

श्री निरंजन वर्मा : यह सवाल नहीं है कि रेड्डी चले गए । सवाल यह है कि

जो कमीशन था उसकी जगह पर दूसरी कमेटी बनाने की ग्रावश्यकता क्यों पड़ी । ग्रादमियों का सवाल नहीं है ।

SHRI SHEEL BHADRA YAJEE (Bihar) : The Committee is the same; only the name of its head is different; that is the only difference.

SHRI K. S. RAMASWAMY : Then Mrs. Paranjpye suggested entertainment tax for amateur performances should be abolished. It does not come within the scope of this Bill. The suggestion will be considered when the Committee's recommendations are considered.

Then there were many suggestions for improving the city, for beautifying it, and all that. Of course it is a laudable object, and it must be the intention of everybody including the Government to make our cities as beautiful as any other international city in the world.

THE DEPUTY CHAIRMAN : The question is :

"That the Bill further to amend the Delhi Municipal Corporation Act 1957, as passed by the Lok Sabha, be taken into consideration".

The motion was adopted.

THE DEPUTY CHAIRMAN : We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the BiU-

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. S. RAMASWAMY : I move that the Bill be passed.

The question was put and the motion was adopted.

THE DEPUTY CHAIRMAN : The House stands adjourned till 2 P.M.

The House then adjourned for lunch at four minutes past one of tbe clock.

The House reassembled after luneh at two of the clock, THE DEPUTY CHAIRMAN in the Chair.

THE JAMMU AND KASHMIRREPRESENTATION OF THE EOPLE (SUP LEMENTARY) BILL, 1968

THE DEPUTY MINISTER IN THE MNISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM) : Madam, I beg to move :

"That the Bill to supplement the Jammu and Kashmir Representation of the People Act, 1957, as passed by the Lok Sabha, bo taken into consideration".

SHRI LOKANATH MISRA (Orissa) : You are not audible. Please come near the mike.

SHRI MOHAMMAD YUNUS SALEEM : Madam, it is a matter of common knowledge that so far as the State of Jammu and Kashmir is concerned, the Representation of the Ptoph Act, 1951 is applicable for elections to the Lok Sabha and the Representaion of the People Act of Jammu and Kashmir is applicable for elections to the Kashmir Assembly. The 1951 Act was sui table amended in 1966 by Act No. 47 of 1966 providing for trial of election petitions in the. High Court instead of in the Tribunal. In the previous Act, Madam, the jurisdic tion to entertain election petitions vested with the Election Tribunal and by virtue of this amend ment the jurisdiction of the Election Tribunal was transferred to the High-Court and an appeal has been provi ded to the Supreme Court against the orders which may be passed by the High Court disposing of any of those election petitions. Madam, similarly, the State of Jammu and Kashmir also thought to suitably amend the